

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 170  
TO BE ANSWERED ON 30.11.2015**

**CHILD LABOUR IN HAZARDOUS OCCUPATION**

**†170. SHRI RAOSAHEB DANVE PATIL:  
SHRI DUSHYANT CHAUTALA:  
SHRI PRALHAD JOSHI:  
SHRIMATI V. SATHYA BAMA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether children are being exploited in hazardous factories including beedi industries despite the existence of stringent Child Labour (Prohibition and Regulation) Act which bans child labour in hazardous occupation for children under the age of 14 and also whether the said law bans only 20 per cent of all child labour in the country;**
- (b) if so, the details thereof and the reactions of the Government thereto;**
- (c) whether the Union Government has instructed State Governments to periodically check and ascertain whether child labour are being employed and also further instructed the States to create a separate monitoring body to bring total ban on child labour and if so, the details thereof; and**
- (d) the total number of child labour rescued and also cases registered by the Government in this regard during each of the last three years along with the steps taken by the Government to bring complete ban on the worst forms of child labour such as children/bonded child labour working in hazardous condition?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): Child Labour (Prohibition & Regulation) Act, 1986 prohibits the employment of children below 14 years of age in certain occupations and processes and regulates the working condition of children in**

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employment where they are not prohibited. As per 2001 Census, the details of the number of children found employed in the Occupation/Processes prohibited including Pan, Bidi & Cigarettes is given at Annexure. The Census 2011 figures show a decline in the category of main workers in the age group of 5-14 years to 43.53 lakhs.

**(b): A Bill to amend the Child Labour (Prohibition & Regulation) (CLPR) Act, 1986 has been introduced in Rajya Sabha in 2012. The Government has decided to move Official Amendments to the Amendment Bill. The Official Amendments along with the Amendment Bill inter-alia covers complete prohibition on employment of children below 14 years and linking the age of prohibition with the age under Right of Children to Free and Compulsory Education Act, 2009.**

**(c): Central Government is the appropriate Government for enforcement of the CLPR Act in respect of Central Government establishments, railways, major ports, mines or oil fields and in all other cases, State Government is the appropriate Government for enforcement of the Act. As per the Act, the appropriate Government may appoint Inspectors for the purpose of securing compliance with the provisions of the Act.**

**(d): As per the information received from the States, the details of prosecution launched under Child Labour (Prohibition & Regulation) Act, 1986 during the last three years are as under:**

<b>Year</b>	<b>Prosecutions</b>
<b>2012</b>	<b>4731</b>
<b>2013</b>	<b>4899</b>
<b>2014</b>	<b>3340</b>

**The number of children rescued/ withdrawn from work, rehabilitated and mainstreamed under the National Child Labour Project (NCLP) Scheme during the last three years is given below:**

<b>2012-13</b>	<b>72976</b>
<b>2013-14</b>	<b>64050</b>
<b>2014-15</b>	<b>116957</b>

**The Government has adopted multi-pronged strategy to eradicate child labour in the country. For rehabilitation of rescued children, Government has been implementing the National Child Labour Project (NCLP) Scheme since 1988. Also the Bonded Labour System has been abolished throughout the country by the Bonded labour System (Abolition) Act, 1976. Under the Act, identification, release and rehabilitation of the freed bonded labour is the direct responsibility of the concerned State/ Union Territory.**

## ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UN-STARRED QUESTION NO.170 FOR ANSWER ON 30.11.2015

The details of the number of children found employed in the Occupation/ Processes prohibited as per Census 2001:

Sl. No	Name of Occupation & Processes	No. of Children employed
1.	Pan, Bidi & Cigarettes	252574
2.	Construction	208833
3.	Domestic Workers	185505
4.	Spinning/weaving	128984
5.	Brick-kilns, tiles	84972
6.	Dhabas/Restaurants/Hotels/Motels	70934
7.	Auto-workshop, vehicle repairs	49893
8.	Gem-cutting, Jewellery	37489
9.	Carpet-making	32647
10.	Ceramic	18894
11.	Agarbatti, Dhoop & Detergent making	13583
12.	Others*	135162
	Total	1219470

\*Foundries, slaughter houses, plastic units, transport of passengers, goods or mails by railways, Cinder picking, soap manufacturing, tanning, lock making, paper making, tyre making and repairing, manufacture of dyes and dyestuff, cashew and cashew nut descaling and processing etc.

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